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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

### + W.P.(C) 2496/2020 & CM APPL.8717/2020

BHARAT HOTELS LTD. AND ANR. ..... Petitioners Through: Mr. Pallav Pandey & Mr. Gaurav Mishra, Advocates.

versus

NEW DELHI MUNICIPAL COUNCIL..... RespondentThrough:Mr. Anil Grover, Standing Counsel withMr. Tushar Sannu, ASC, Mr. Bhanu Patel &Mr. Subham Jain, Advocates for R-1.

+ W.P.(C) 2497/2020 & CM APPL.8719/2020

BHARAT HOTELS LIMITED & ANR. ..... Petitioners Through: Mr. Pallav Pandey & Mr. Gaurav Mishra, Advocates.

### versus

NEW DELHI MUNICIPAL COUNCIL ..... Respondent Through: Mr. Anil Grover, Standing Counsel with Mr. Tushar Sannu, ASC, Mr. Bhanu Patel & Mr. Subham Jain, Advocates for R-1.

## CORAM: HON'BLE MR. JUSTICE SANJEEV SACHDEVA

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### <u>ORDER</u> 29.01.2021

1. Request for virtual hearing has been received from learned counsel for the petitioners.

2. At request, renotify on 08.03.2021.

### WP(C) 2496/2020 & WP(C) 2497/2020

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 09/05/2025 at 09:52:50





3. Interim order to continue.

4. Copy of the order be uploaded on the High Court website and be also forwarded to learned counsels through email by the Court Master.

# SANJEEV SACHDEVA, J

**JANUARY 29, 2021** ak

WP(C) 2496/2020 & WP(C) 2497/2020